1	2	3	4	5
22.	Kotak Mahindra Bank Ltd.	0	1252	96114
	Foreign Banks			
23.	ABN AMRO Bank N.V.	930097	1154761	984139
24.	American Express Bank Ltd.	362843	0	0
25.	American Express Banking Corp.	0	0	435907
26.	Barclays Bank Plc	0	546602	691927
27.	Citibank N.A.	2645129	3103429	2640603
28.	Deutsche Bank (Asia)	104650	263938	328592
29.	Hongkong and Shanghai Banking Corporation Ltd.	2161886	2735328	1975059
30.	Standard Chartered Bank	1382374	1275192	1145077
	Scheduled Commercial Bank (Total)	22507167	26044966	24660391

Data sourced from off-site Returns

## Payment of Salary to DRDA Employees

- (a) whether Government is aware that most of the employees of District Rural Development Agencies (DRDA) in some States have not been getting their salary for the last few months due to stoppage of funds by the Central Government as per some guidelines;
- (b) if so, the details of new guidelines issued and States which not paid the salary regularly;
- (c) whether the Sixth Pay Commission's recommendations have not been implemented in the case of DRDA employees;
  - (d) of so, the details thereof and Government's reaction thereto; and
- (e) what measures are being taken to ensure timely payment of salary of DRDA employees and also to implement the Sixth Pay Commission's recommendations in their regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI C.P. JOSHI): (a) No. Sir. There is no stoppage of funds to any State by the Central Government under District Rural Development Agency (DRDA) Administration Scheme.

(b) No new guidelines have been issued effecting stoppage of salary to DRDAs. During the current financial year out of total allocation of Rs. 250 crore an amount of Rs. 183.46 crore

<sup>\*</sup>Data pertaining to credit card business carried by the bank or through its subsidiaries

<sup>\*377.</sup> SHRI K.E. ISMAIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

has already been released to all States. The Government of Arunachal Pradesh has reported that the DRDA employees are not being paid salaries and wages for the last eight to ten months due to paucity of funds.

- (c) and (d) DRDA being the society of the State Government, the salary structure of its employees is decided by the States. The decision regarding implementation of the Sixth Pay Commission's recommendations in respect of DRDA employees rests with the State Government. Under the DRDA Administration Scheme, administrative cost ceiling is fixed by the Central Government, of which 75% (90% in case of North Eastern States and 100% in case of Union Territories) is shared by the Government of India and 25% in case of non-North Eastern States (10% in case of North Eastern States) is shared by the States. Any increase over and above this ceiling should be met entirely by the State Governments.
- (e) There is no delay on the part of the Ministry in release of funds to the DRDAs. The Ministry releases the 1st instalment (which is 50% of the budgeted allocation) at the beginning of the financial year to eligible DRDAs and releases funds for the 2nd instalment on receipt of proposals from the concerned States/DRDAs as per the financial norms. Efforts are being made to get higher allocation under the Scheme from the Planning Commission to meet the salary requirement of DRDA staff as per the requirements indicated by the State Governments.

## Agreement Between Maharashtra and World Bank

\*378. SHRI GOVINDRAO WAMANRAO ADIK: SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

- (a) whether agreement has been entered into between the World Bank and the State Government of Maharashtra for the various developmental projects during the last three year; and
  - (b) if so, the complete details of this agreement?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) No loan agreement for any new developmental project has been entered into between World Bank and State Government of Maharashtra during the last three years (on or after 1st April 2006).

## Issue of Counterfeit Currency by Banks

- \*379.SHRI AVTAR SINGH KARIMPURI: Will the Minister of FINANCE be pleased to state:
- (a) the total number of counterfeit currency notes seized in the country during the last three years, State-wise, district-wise and year-wise;
- (b) the total number of complaints registered for seizure of counterfeit currency notes by the banks along with the number of such banks;

<sup>†</sup>Original notice of the question was received in Hindi.